

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:-5634 - JK (LD) of 2026

DATED: - 28- 04 - 2026

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble Supreme Court of India/ Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to the Government

Dated: 28.04.2026

No:-LAW-OIC/4/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Annexure to the Government Order No. 5634 JK (LD) of 2026 dated 28.04.2026

S No.	Title of the Case	OIC
1	FIR No. 56/2012 of P/S Ramssoo U/S 307/458/323/325/109 RPC titled "UT of J&K through SHO P/S Ramssoo Vs Abdul Rahim & Anr.	Sh. Surinder Singh, DySP, SDPO Banihal
2	FIR No. 15/2021 of P/S Chanderkote U/S 8/15 NDPS Act titled "UT of J&K through SHO P/S Chanderkote Vs Gurbachan Singh.	Sh. Viqar Younus Batti, DySP Hqrs, Ramban
3	FIR No.38/2016 P/s Sogam offences U/s 307 RPC, 7/25 I.A.Act and 14-F Act titled State Vs Hanzulla Yaseen Raie,	Shri. Aatif Zahoor, DySP, P/S Sogam
4	FIR No. 03/2021 of P/S Khanyar, offences u/s 302, 120-B IPC and 7/27 Arms Act, titled UT of J&K V/S Mohammad Zaid Bhat and Anr.	Sh Mushtaq Ahmad Malla Staff Officer to DG Prisons

Neysage

Jm